

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.255  
**CP/4(AHM)2024**

**Proceedings under Section 213 of CA 2013**

**IN THE MATTER OF:**

Kotyark Industries Limited  
(Erstwhile Known as Yamuna Bio Energy Private Limited)  
V/s  
Global Medicines Limited & Others

.....**Applicant**

.....**Respondent**

**Order delivered on: 11/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant	: Mr. Nipun Singhvi, Adv. a.w Mr. Rahul Bhavsar, Adv
For the Respondent	: Mr. Dhairya Patel, Adv. for Mr. Aditya Pandya, Adv. for R -1 to 4 Mr. Kunal Vaishnav, Adv. for R-5 Mr. Tirth Nayak, Adv. for R-6
For the RoC	: None

**ORDER**

Ld. Counsel for respondent no. 5 seeks time to file reply. None present for Respondent no.7. Respondent nos. 5 & 7 is directed to file reply within one-week.

List for further consideration on 19.09.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**